

**MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) :** (a) and (b). In its report for the year 1986, the International Narcotics Control Board (I.N.C.B.) has observed that "seizure data suggest that opium is also illicitly trafficked mainly internally and that a portion of the drug is diverted from the licensed growing areas". The internal seizures of opium do indicate that there is some leakage of opium from the licensed growing areas. However, such leakage has been insignificant and is less than one per cent of the total licit production of opium in the country. The enforcement machinery in the growing areas has been geared up and the preventive measures have been further tightened. Besides, with the enforcement of the Narcotic Drugs and Psychotropic Substances Rules, 1985, diversion of opium by the licensed cultivators to illicit channels has been liable to a deterrent punishment for a minimum term of 10 years and Rupees one lakh fine extendable to 20 years rigorous imprisonment and Rupees two lakh fine, on par with other trafficking offences.

[*Translation*]

**Cleaning of Ganges River in Kanpur**

2422. **SHRI JAGDISH AWASTHI :** Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) the outlines of the schemes for Ganga cleaning and the agencies which will implement them at Kanpur with time schedules; and

(b) whether work has already been started on any of the schemes if so, the details thereof and the time by which these schemes are likely to be completed ?

**THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI BHAJAN LAL) :**

(a) The following schemes have been identified for taking up under Ganga Action Plan at Kanpur :

(i) Renovation of sewage pumping station, Jajmau and laying of intercepting sewer, rising main etc.

(ii) The cleaning of trunk and main sewer.

(iii) Tapping of nalas.

(iv) Integral Sanitation scheme for Jajmau area.

(v) Sewage treatment plant (capacity 130 million litres per day)

(vi) Construction of Community toilets.

(vii) Construction of electric crematorium.

(viii) River Front Development.

(ix) Low Cost Sanitation.

(x) Micro level intensive monitoring of water quality parameters.

The schemes will be implemented by U P. Jal Nigam, Kanpur Nagar Mahapalika, Kanpur Jal Sansthan, and U P. Pollution Control Board.

The schemes are expected to be completed by the end of March, 1990.

(b) Execution of the following schemes has commenced :

(i) Renovation of sewage pumping station, Jajmau laying of intercepting sewer and rising main-sanctioned cost Rs 1 64 crores.

(ii) Cleaning of trunk and main sewer Rs. 0 47 crores.

(iii) Tapping of nalas Rs. 0.29 crores.

(iv) Micro level intensive monitoring of water quality Rs. 0.09 crore.

Total Rs. 2.50 crores

In addition the scheme for construction of community toilets at a cost of Rs. 50 lakhs has been cleared.

These schemes are expected to improve the conveyance of sewage and diversion away from the river.

These schemes are expected to be completed by March, 1988.

[English]

**Seizure of Documents for Gold Disposal**

2423. SHRI BANWARI LAL PUROHIT : Will the Minister of FINANCE be pleased to state :

(a) whether the Economic Intelligence Bureau has recently seized documents on gold disposal during raids conducted on the premises of smugglers and disposal agents in Bombay;

(b) if so, the details of the documents, unaccounted gold and jewellery seized during the raids; and

(c) the action contemplated by Government against the smugglers and agents concerned ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) to (c). On 10.2.1987 an operation under the code-name 'Khukhri' was organised at Bombay by the Economic Intelligence Bureau in close co-ordination with the Directorate of Revenue Intelligence, Customs authorities and local police. Several premises of gold smugglers and disposal agents were searched. As a result, incriminating documents like loose slips/sheets of paper, note books and memo pads *prima-facie* indicating clandestine transactions of about Rs. 12.17 crores in contraband gold were recovered and seized. Further, a crude gold piece weighing 16 grammes and a gold sovereign weighing 8 grammes, Indian currency amounting to Rs. 11.45 lakhs, believed to be the sale proceeds of contraband gold, US \$ .320. bearer cheques and other incriminating documents were also seized. A bullet proof jacket was also found and seized. As a follow-up action one bank account was frozen. In this connection 7 persons were arrested who have now been released on bail. As the case is under investigation it will not be desirable in the interest of effective investigations to disclose further details at this stage. However, fullest effect of the rigours of law will be brought to bear on those found guilty.

**Loans given to Urban Poor by Nationalised Banks**

2424. SHRI TEJA SINGH DARDI :  
SHRI BALWANT SINGH  
RAMOOWALIA :

Will the Minister of FINANCE be pleased to state :

(a) the number of persons in Delhi who applied for loans under Self-Employment Programme for urban Poor Scheme;

(b) the number of persons out of them who have been given loans so far; and

(c) the number of the persons who are repaying their loans ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) to (c). As per the information available from Reserve Bank of India, 1,20,201 applications were received by the Committee of Bankers under the Self-Employment Programme for Urban Poor (SEPUP) against the target of 20,650 in the Union Territory of Delhi. As on 28th February, 1987, 16,749 applications were sanctioned loans. It is too early to make any assessment of repayment performance since under the programme it is to commence after a grace period of 3 months.

**Persons Arrested under COFEPOSA in Goa**

2425. SHRI SHANTARAM NAIK : Will the Minister of FINANCE be pleased to state :

(a) the number of persons arrested under COFEPOSA and the number of persons released by the COFEPOSA Board/Courts in the Union Territory of Goa, Daman and Diu during the last two years;

(b) the number of prosecutions filed under Customs Act, the number of cases which concluded in convictions in the Union Territory of Goa, Daman and Diu during the last two years; and

(c) the number of arrests made under COFEPOSA and the number of arrests under Customs Act during the last two years in the country ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) The number of persons detained and released